

in Central Water Commission recently, the meritorious candidates were lagged behind ignoring the instructions/guidelines of the U.P.S.C.; and

(c) if so, action taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): (a) No, Sir. The Central Water Commission is not aware of such guidelines issued by the Union Public Service Commission.

(b) No, Sir.

(c) Does not arise.

1981 तक पूरी होने वाली सिंचाई परियोजनाएँ

4857. श्री निहाल सिंह : क्या सिंचाई मंत्री निम्नलिखित जानकारी दर्शाने वाला एक विवरण सभा पटल पर रखने की कृपा करेंगे कि :-

(क) देश में जिलावार ऐसी कितनी फिटचाई परियोजनाएँ चल रही हैं जिनमें 1980 और 1981 में पूरा होना था परन्तु निर्धारित समय के अनुसार पूरी नहीं हो सकीं, तत्संबंधी ब्योरा क्या है ; और

(ख) इन परियोजनाओं का ब्योरा क्या है जहाँ आवंटित राशि से निर्धारित समय में पूरी नहीं हो सकीं लेकिन जिनके लिए अतिरिक्त धनराशि मंजूर करनी पड़ी ?

सिंचाई मंत्रालय में राज्य मंत्री (श्री श्यामसुंदर देव) (श्री अंसारी) : (क) और (ख) : सूचना एकत्र की जा रही है और सभा-पटल पर रख दी जाएगी।

Land prices in Delhi

4858. SHRI BHIKU RAM JAIN: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that land prices in Delhi have shown a great upward trend in recent years;

(b) whether this is mainly due to the Delhi Development Authority selling the land in Delhi at exorbitant prices;

(c) whether the operation of the Urban Land Ceiling Act is also one of the contributory factors for increase in the land prices in Delhi and other cities; and

(d) if so, what steps have been taken or are proposed to be taken by Government to arrest this trend and reduce land prices in the Capital?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir.

(b) and (c). No, Sir. The price rise appears to be due to general inflationary trends and low availability of plots for free purchase.

(d) About 23,000 plots had been allotted by the DDA to persons belonging to low-income group and middle income-group, upto the 31st March, 1981 on pre-determined rates. In addition to this about 2 lakh plots measuring 25 sq. yds. and 80 sq. yds. were allotted in resettlement colonies, on nominal licence fee basis.

About 3670 acres of land has been allotted to House Building Co-operative Societies by the Delhi Administration and D.D.A. for development of about 28000 residential plots.

Further the D.D.A. has launched an ambitious residential scheme known

as 'ROHINI' for allotment of 1,17,000 residential plots under L.I.G., M.I.G. and Janta Categories and about 17,000 dwelling units in Group Housing. This programme apart from going a long way to solving the residential problem is expected to result in reducing the prices of land. The D.D.A. has also invited applications from the Group Housing Co-operative Societies registered in the years 1979, 80 and 81 for the allotment of land. The above measures will ensure that people belonging to middle and low income groups and economically weaker sections will get land at reasonable price.

Conversion of residential houses into commercial ones in Delhi

4859. SHRI BHIKU RAM JAIN: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government are aware that conversion is taking place rapidly of residential houses into commercial shops in Chandni Chowk and walled city areas of Delhi due to compulsion and heavy requirement for commercial places;

(b) are Government also aware that all this is happening in an haphazard manner;

(c) whether in view of this and of great demand for shops in the above areas, Government have considered allowing permission officially for construction of shops in the ground floor of buildings so as to stop unauthorised conversions which are taking place with the knowledge of various Government departments and to ensure proper development; and

(d) if so, with what results?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b) The DMC have reported that many cases of unauthorised conversion of residential houses

into commercial places in the walled city of Delhi including Chandni Chowk in a haphazard manner have come to their notice. The DMC is already taking action against such unauthorised conversion under the Delhi Municipal Corporation Act.

(c) and (d). The DDA have reported that there is no such proposal to allow shops to be constructed on the ground floor of the buildings.

Social forestry programme in Orissa

4860. SHRI LAKSHMAN MALLICK: Will the Minister of AGRICULTURE be pleased to state:

(a) the total amount allocated to Orissa in 1981-82 for implementing social forestry programme;

(b) the names of the districts of Orissa covered under the above programme in this year;

(c) the total amount of money financed by the World Bank, Centre and the State for implementing social forestry programme in that State; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) An amount of Rs. 26.58 lakhs has been allocated for Social Forestry Programme during 1981-82 under State Sector schemes. In addition to this an amount of Rs. 75.24 lakhs has been allocated for 1980-81 and 1981-82 together for the Centrally Sponsored Scheme "Social Forestry including Rural Fuelwood Plantations" including Central grant and State share.

(b) The Social Forestry programme will be implemented in all the 13 districts of Orissa viz. Balasore, Bolangir, Cuttack, Dhankanal, Ganjam, Kalahandi, Keonjhar, Koraput, Mayurbhanj, Phulbani, Puri, Sambalpur and Sundergarh.